

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

(5) C.P.(I.B)-1266/8/(MB)/2017
CORAM: Present : SHRI M.K. SHRAWAT
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 08.10.2018

NAME OF THE PARTIES: Sachin Chemicals
V/s.
Anamayee Pharsmachem Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 8 OF THE INSOLVENCY AND
BANKRUPTCY CODE, 2016.

ORDER

1. The Learned Representative of Respondent is present. When the case was called none is present from the side of the Petitioner.
2. Vide an Order dated 02.08.2018 it was recorded that the Petitioner is seeking time to amend the Petition. Leaned Representative of the Respondent Debtor has informed that so far not received the amended Petition. Last chance to the Petitioner otherwise shall be decided on merits as per record. The matter is adjourned to **14.11.2018 for Final Hearing.**

SD/-
M.K. SHRAWAT
Member (Judicial)

08.10.2018
HHS

